

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 173 of 2015

Dated: 21st December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Punjab State Power Corporation Ltd. Appellant(s)
Versus
Punjab State Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Sakesh Kumar

ORDER

Mr. Sakesh Kumar, learned counsel for the respondent Commission prays for and is granted four weeks time to file reply/counter affidavit to the Appeal memorandum.

Rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Post this Appeal for hearing on **29th February, 2016**.

**(T. Munikrishnaiah)
Technical Member
rkt/sh**

**(Justice Surendra Kumar)
Judicial Member**